

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHIVAM CONTINENTAL PVT LTD

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	Shivam Continental Pvt Ltd
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	28/12/2011
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies-Chandigarh
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U16009PB2011PTC035792
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	116-117, Leather Complex, Kapurthala Road, Jalandhar, Punjab 144001, India
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	23/02/2023
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	22/08/2023
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Ms. Shalu Khanna Reg. No.: IBBI/IPA-001/IP-P00917/2017-2018/11523
9.	ADDRESS AND E-EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: A-16/9, Vasant Vihar, New Delhi-110057 E-mail: SKHANNA@LLCA.NET
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: Luthra & Luthra Restructuring And Insolvency Advisors LLP A-16/9, Vasant Vihar, New Delhi-110057 E-mail: SCPL.RP@LLCA.NET
11.	LAST DATE FOR SUBMISSION OF CLAIMS	09/03/2023
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Nil
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVES OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not applicable
14.	(A) RELEVANT FORMS (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	a) Relevant Forms: Please refer Pt.5 below b) Details of Authorised Representatives: Not Applicable

1. Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of Shivam Continental Private Limited on 23.02.2023.

2. The creditors of Shivam Continental Private Limited, are hereby called upon to submit their claims with proof on or before 09/03/2023 to the interim resolution professional at the address mentioned against item 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA: Not Applicable
5. The claim may be submitted in their specified forms. **FORM B** - Proof of claim by operational creditors except Workmen and Employees; **FORM C** - Submission of claim by financial creditors; **Form CA** - Submission of claim by financial creditors in a class; **FORM D**- Proof of claim by a Workman or an Employee; **FORM E** - Proof of claim submitted by authorised representative of Workmen and Employees; **FORM F** -Proof of claim by creditors (Other than financial creditors and operational creditors). These forms may be downloaded from the portal of IBBI i.e. <https://ibbi.gov.in> or from portal of Interim Resolution Professional i.e. <http://www.ilcairp.com/>.

Submission of false or misleading proofs of claim shall attract penalties.



Shalu Khanna

Interim Resolution Professional

Regn. No: IBBI/IPA-001/IP-P00917/2017-2018/11523

Date: 24.02.2023

Place: New Delhi

DEDICATED FREIGHT CORRIDOR CORPORATION OF INDIA LIMITED
A Government of India (Ministry of Railways) Enterprise

NIT (NOTICE INVITING TENDER)

Online Bids for open Tender single Packet system are invited from reputed agencies/ companies/corporations for the work of "Annual Repair & Maintenance, White washing, Painting and other misc. works in DFCCIL office at AMBALA" as per the following schedule: Type of Tender: E-Tendering (Open Tender). Tender Notice No. & Date: CGM/DFCCIL/UMBA/Repair/2023-24 dated 15.02.2023. Name of the Work: Annual repair & maintenance, White washing, painting and other misc. works in DFCCIL office at AMBALA. Estimated Cost of Work: ₹13,50,000.286 (Rupees Thirteen Lakh Fifty Thousand Nine Hundred Eighty and Twenty-Eight Paisa Only) including GST. Duration of Contract: 12 Months. Amount of Earnest Money Deposit (EMD) (Tender Security): ₹27,000/- (Rupees Twenty-Seven Thousand Only) through IREPS.gov.in. Tender Document Cost: ₹2,300/- (Rupees Two Thousand Three Hundred Sixty Only) Online through IREPS.gov.in including GST. Offer validity: 45 Days. Tender Document can be obtained from website/office at: From 14.02.2023 on www.ireps.gov.in. Last date and time of sale/download of Tender Document: Till 13.03.2023 at 15:00 hrs. on www.ireps.gov.in. Due date & time of Submission of Tender Document: Till 13.03.2023 at 15:00 hrs. on www.ireps.gov.in. Due date & time of opening of Tender: 13.03.2023 at 15:30 hrs. on www.ireps.gov.in. Place of Opening of Tender: CGM OFFICE General Manager/ CO, DFCCIL, Near Anand Market Old Railway Colony, Ambala cantt-133001 (Haryana) Phone No:8572897214 E-mail: vkumar3@dfccil.co.in. Help Desk for E-Tendering: www.ireps.gov.in and helpdesk no. 011-23761525 (10 Lines) Timings: 08.00AM to 07.00 PM. Dy. CPM/Engg-II

GOVERNMENT OF PUNJAB
TENDER/RFP FOR WORKS

TENDER Notice Reference No. MCJOM/2022-23/25 and 306/EWS/G dated 24.02.2023

THE DEPARTMENT OF MUNICIPAL CORPORATION, JALANDHAR INVITES ONLINE BIDS FOR:- 04 Works related to O&M for Operation, Maintenance and Electrical repair of Various Tube Wells Falling Under area of Zone 2, 3, 4, 6 under MC Limit for Period of 2 Years.

Closing Date & Time:- Tender for General Cont. 25.02.2023, 14:00 p.m. up to 15.03.2023, 14:00 p.m.

For details logon to: eproc.punjab.gov.in

Note: Any Corrigendum(s) to the Tender/RFP Notice shall be published on the above website only.

As per Govt. letter Refr: No: JDDL/G/PRU/DL/G/2021/1018-23 Dt: 13.03.2021
DPR/Pb21608 Sd/- Superintending Engg.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHIVAM CONTINENTAL PVT LTD

RELEVANT PARTICULARS

1. NAME OF CORPORATE DEBTOR	Shivam Continental Pvt Ltd
2. DATE OF INCORPORATION OF CORPORATE DEBTOR	28/12/2011
3. AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies-Chandigarh
4. CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U1600992011PTC035792
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	116-117, Leather Complex, Kapurthala Road, Jalandhar, Punjab 144001, India
6. INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	23/02/2023
7. ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	22/08/2023
8. NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Ms. Shalu Khanna Reg. No.: IBB/IPA-001/IP-P00917/2017-2018/11523
9. ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL AS REGISTERED WITH THE BOARD	Address: A-16/9, Vasant Vihar, New Delhi-110057 E-mail: SKHANNA@LLCA.NET
10. ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: Luthra & Luthra Restructuring And Insolvency Advisors LLP A-16/9, Vasant Vihar, New Delhi-110057 E-mail: SCPLR@LLCA.NET
11. LAST DATE FOR SUBMISSION OF CLAIMS	09/03/2023
12. CLASSES OF CREDITORS, IF ANY UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Nil
13. NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVES OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not applicable
14. (A) RELEVANT FORMS (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	a) Relevant Forms: Please refer Pt.5 below b) Details of Authorized Representatives: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of Shivam Continental Private Limited on 23.02.2023.

The creditors of Shivam Continental Private Limited, are hereby called upon to submit their claims with proof on or before 09/03/2023 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA Not Applicable.

The claim may be submitted in their specified forms. FORM B - Proof of claim by operational creditors except Workmen and Employees, FORM C - Submission of claim by financial creditors, FORM CA - Submission of claim by financial creditors in a class, FORM D - Proof of claim by a Workman or an Employee, FORM E - Proof of claim submitted by authorized representative of Workmen and Employees, FORM F - Proof of claim by creditors (Other than financial creditors and operational creditors). These forms may be downloaded from the portal of IBI i.e. <http://ibbi.gov.in> or from portal of Interim Resolution Professional i.e. <http://www.sklca.com/>.

Submission of false or misleading proofs of claim shall attract penalties.

Shalu Khanna
Interim Resolution Professional
Reg. No.: IBB/IPA-001/IP-P00917/2017-2018/11523
Date: 24.02.2023
Place: New Delhi

punjab national bank
CIRCLE SASTRA - Jalandhar, Campy Bagh, Civil Lines, Jalandhar-144001
E-MAIL: cs2249@pnbs.co.in TEL: 9181-4697613

CORRIGENDUM

Please refer to the publication in The Tribune & Jagjani newspaper dated 14-02-2023 about the publication notice for E-auction for sale of immovable properties of M/s Fair Deal Agencies in which Property SR. No. 3 The Nature of Possession is Physical Possession instead of Symbolic Possession All Concerned are Requested to please Note the above Amendments.

Date: 24.02.2023 Place: Jalandhar Authorised Officer, Punjab National Bank

केनरा बैंक Canara Bank
भारत सरकार का उपकार्य A Government of India Undertaking

E-AUCTION SALE NOTICE

Recovery & Legal Section, Circle Office, 2nd Floor, Sector 34-A, Chandigarh
Ph. No. 0172-2602431, 2663733, E-mail: rlcohd@canarabank.com

E-AUCTION SALE NOTICE
SALE NOTICE OF MOVABLE / IMMOVABLE PROPERTIES THROUGH E-AUCTION UNDER RULES 6(2), 8(6) & (9) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002

Last Date of Receipt of EMD 24.03.2023 upto 5:00 P.M.
Date of E-Auction: 27.03.2023 at 11:30 AM to 12:30 PM
(with unlimited extension of 5 minutes duration each till the conclusion of the sale)

Notice is hereby given to the effect that the immovable properties described herein, taken possession under the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and Security Interest (Enforcement) Rules 2002, will be sold through E-auction on the following terms and conditions. E-auction arranged by service provider M/s Canbank Computer Services Ltd. through the website www.indianbankseaction.com. For detailed terms & conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com).

Sl. No.	Branch Name / Name & Address of the Borrower(s) / Guarantor(s)	Brief Description of Property/ies	Total Liabilities as on specified Date	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)	Details of A/c No. / Possession Type
1.	Canara Bank, Fazilka Branch, Sh. Manoj Kumar Tiwari, Chief Manager, M.: 9781022472, E-mail: cb1400@canarabank.com Borrowers:- Smt. Suman Jain W/o Sh. Narendra Jain, Address 1:- Street No. 2, Patel Nagar, Near Shani Dev Mandir, Malout, Distt. Muktsar. Address 2:- E 3556, Near Jain School, Fazilka. Co-Borrower(s):- Sh. Narinder Kumar Jain S/o Sh. Ram Kumar, Address 1:- Street No. 2, Patel Nagar, Near Shani Dev Mandir, Malout, Distt. Muktsar. Address 2:- E 3556, Near Jain School, Fazilka. Guarantor(s):- Sh. Surya Prakash S/o Sh. Krishna Kumar, Resident of shop No. 6, New Grain Market, Fazilka.	EMT of Residential Property in the name Smt. Suman Jain W/o Sh. Narendra Jain, of area measuring 1 Biswa 15 Biswasani 140/15760 share of 9 Bigha 17 Biswa Old Khatta No. 148/183, 184, new Khatta No 138/185, 186 Khatta No. 2819/780(2-7-10-0-0), 2821/781/112(2-7-0-0) area of Mandi Malout situated at Street No. 2, Patel Nagar, Malout vide Sale Deed No. 4943 Dated 01.03.2013 registered in the Office of S.R. Malout. Bounded:- On the North by: House of Baldev Kumar; On the South by: Street; On the East by: Vacant Plot; On the West by: Lala Gumar.	Total liabilities as on 23.02.2023: Rs. 27,20,956/- plus further interest and expenses.	Rs. 33,25,000/-	Rs. 3,32,500/-	209272434 CNRB0001400 PHYSICAL POSSESSION
2.	Borrower(s) / Firm(s):- M/s Ram Kishan Kasturi Lal, Grain Market Mandi Ladhuka Fazilka. Proprietor(s):- Jaipal Batra S/o Kasturi Lal, Village Kamal Ke Fazilka. Guarantor(s) / Mortgage(s):- Harbans Lal S/o Sh. Kasturi Lal, Village Jamal Ke Fazilka. Guarantor(s):- Robin Batra S/o Harbans Lal Batra, Village Jamal Ke Fazilka.	Property in the name Sh. Harbans Lal R/o Ladhuka Tehsil & District Fazilka. Vide Sale Deed No. 655 Dated 17/05/1996, details of the Property 394/1(0-5) 395(0-5) Share of Total land measuring 00 Kanal 10 Marla comprised in Khasra No. 394/1, 395(0-10) Old Khawat No. 725 as per Jamabandi 1989-90 (New Khawat No. 1123/1121) and Old Khaton No. 1148 as per Jamabandi 1989-90 (New Khaton No. 1549) situated at Ladhuka, Tehsil and District Fazilka (Punjab) as per Jamabandi of the Year 2014-15. Bounded:- North: 66'-0" Master, South: 66'-0" Manjit, East: 22'-0" Street, West: 22'-0" Street.	Total liabilities as on 23.02.2023: Rs. 20,45,710/- plus further interest and expenses.	Rs. 15,45,000/-	Rs. 1,54,500/-	209272434 CNRB0001400 SYMBOLIC POSSESSION
3.	Borrower Firm(s):- M/s Babbar Trading Company (Through Mrs. Geetu (Prop.), Shop No. 114, New Grain Market, Fazilka. Proprietor(s):- M/s Babbar Trading Company (Through Mrs. Geetu (Prop.), Shop No. 114, New Grain Market, Fazilka. Mortgage(s):- Smt. Geetu W/o Anmol Babbar, R/o Vijay Colony, Fazilka. Mortgage(s) & Guarantor(s):- Sh. Raj Kumar S/o Diwan Chand, R/o Street No. 4-D, Kailash Nagar, Fazilka. Corporate Guarantor(s) & Mortgage(s):- M/s Anmol Agro Industries, Malout Road, Fazilka. (Mortgagor being Partner of Firm M/s Anmol Agro Industries:- (1) Sh. Anmol Babbar S/o Sh. Khairati Lal Babbar, R/o Vijay Colony, Fazilka (2) Smt. Kanchan Babbar W/o Khairati Lal Babbar, R/o Vijay Colony, Fazilka.	Lot-I:- All the part and parcel of Commercial Shop No. 20 measuring 6'-7" * 12'-6" situated at Mehriab Bazar Road, Modi Katra Fazilka registered with Sub-Registrar at Fazilka in the name of Sh. Raj Kumar S/o Diwan Chand vide Wasika No. 4714 Dt. 05.12.2001 having boundaries as under:- North: 6'-7" Street, South: 6'-7" Street, East: 12'-6" Shop No. 19, West: 12'-6" Shop No. 21 Sham Sunder Sharma. Lot-II:- All the part and parcel of Commercial Property measuring total land 29 Kanal comprising 11 Kanal 10 Marlas having Murabba No. 51 Killa No. 13(8-0), 14(2-3-10) in the name of M/s Anmol Agro Industry Fazilka Partners Anmol Babbar and Kanchan Rani vide Sale Deed Wasika No. 1615 Dated 04.07.2013, 8 Kanal 10 Marla having Murabba No. 51, Killa No. 71(3-10), 81(5-0) in the name of Smt. Geetu Babbar W/o Anmol Babbar (S/o Khairati Lal Babbar) vide Wasika No. 1614 dated 04/07/2013, 9 Kanal 0 Marla having Murabba No. 51, Killa No. 72(4-10), 14(1-4-10) in the name of Smt. Geetu Babbar W/o Anmol Babbar (S/o Khairati Lal Babbar) vide Wasika No. 1596 dated 01/07/2013 as per Jamabandi 2013-14 Vakya Rakba Pencha Wali Dakhli situated at Fazilka Malout R/o Village Painchanwali Tehsil and District Fazilka.	Total liabilities as on 23.02.2023: Rs. 68,02,216/- plus further interest and expenses. Note: The above mentioned Lot-II is also mortgaged in another NPA accounts namely M/s Anmol Agro Industries, Malout Road Fazilka having liability of Rs. 1,77,54,615/- as on 23.02.2023 together with further interest and expenses.	Lot-I:- Rs. 15,30,000/-	Lot-II:- Rs. 1,53,000/-	209272434 CNRB0001400 SYMBOLIC POSSESSION
4.	Canara Bank, Barnala Branch, Sh. Rahul Singla, Senior Manager, M.: 8437253976, E-mail: cb3976@canarabank.com Borrowers:- (1) Gurdeep Dass S/o Gokal Dass, Thangar Patti, Near Gagan Medicos, Village Sukhpura, Maur Tehsil Tapa, Distt. Barnala - 148108 (3) Satya Devi W/o Gokal Dass, Thangar Patti, Near Gagan Medicos, Village Sukhpura Maur Tehsil Tapa, District Barnala - 148108.	Open Land/Plot measuring 06 Marlas bearing Khata no. 960/897 Khatauni No. 1470 and Khasra no. 885/11/0-17 (to the extent of 3/17 share of its 3 Marlas) & Khata no. 963/900 Khatauni No. 1486 and Khasra no. 879/10-12 (to the extent of 1/4 share of its 3 Marlas) situated Near Gagan Medicos, Thangar Patti Village Sukhpura Maur, Tehsil Tapa and District Barnala in the name of Lakhwinder Dass S/o Gokal Dass and Gurdeep Dass S/o Gokal Dass vide sale deed bearing wasika no. 130 dated 29-04-2011. Property is Bounded as under:- East: Open Plot - 54'-00"; West: Open Plot - 54'-00"; North: Street - 30'-9"; South: Street - 30'-9".	Total liabilities as on 22.02.2023: Rs. 10,21,874/- plus further interest and expenses.	Rs. 2,58,000/-	Rs. 25,800/-	209272434 CNRB0003976 SYMBOLIC POSSESSION
5.	Canara Bank, Muktsar Branch, Sh. Rakesh Kumar, Senior Manager, M.: 8727093162, E-mail: cb3162@canarabank.com Borrowers:- M/s Teria Machinery Store, through its Proprietor - Smt. Nirmala Rani W/o Sh. Satpal Teria, Near Railway Crossing, Muktsar-152026 (2) Smt. Nirmala Rani W/o Sh. Satpal Teria (Proprietor), House No. 3039, Kheta Ram Street, Sri Muktsar Sahib-152026 (3) M/s Rajan Trading Company, through its Proprietor Rajan Teria S/o Sh. Satpal Teria, Near Railway Crossing, Jalalabad Road, Muktsar-152026 (4) Sh. Rajan Teria S/o Sh. Satpal Teria (Proprietor/Guarantor/Mortgagor), H. No. 50, Kheta Ram Street, Jalalabad, Railway Crossing, Muktsar-152026 (5) Sh. Anshu Teria S/o Sh. Satpal Teria (Guarantor /Mortgagor), House No. 3039, Kheta Ram Street, Sri Muktsar Sahib-152026.	EMT of Land and Building Vide Deed No. 2622 dated 08.09.2014 in the name of Anshu Teria S/o Sh. Satpal Teria and Sale Deed No. 2624 Dated 08.09.2014 in the name of Rajan Teria S/o Sh. Satpal Teria, Khawat No. 68, Khatoni No. 133, Khasra No. 482/2009/925-5) 482/14(343-0) Hadbast No. 54 Near Jalalabad Road, Muktsar. Boundary as under:- East: Ashram 56'; West: Street 66'; North: Charan Dass Teria 70'; South: Street No. 90'	Total liabilities as on 22.02.2023: Rs. 1,15,60,064/- (Rs. 77,52,959/- in M/s Rajan Trading Company and Rs. 38,07,105/- in M/s Teria Machinery Store) together with further interest and expenses.	Rs. 73,00,000/-	Rs. 7,30,000/-	209272434 CNRB0003162 PHYSICAL POSSESSION
6.	Canara Bank, Guruhar Sahai Branch, Ms. Kapiljeet, Manager, M.: 8872755539, E-mail: cb5539@canarabank.com Borrowers:- M/s Makkar Trading Company, Shop No. 97, New Grain Market, Mandi Guruhar Sahai, through its Prop. Charanjit Singh S/o Harbel Singh, Near Krishna Mandir, Guruhar Sahai, Distt. Ferozepur. Guarantor(s):- Parampreet Singh S/o Charanjit Singh, Near Krishna Mandir, Guruhar Sahai, Distt. Ferozepur.	Commercial Shop No. 97 in name of Charanjit Singh S/o Harbel Singh Vide Deed No. 67 Dated 09/04/2013 measuring 16'-6" x 50'-9" sq yards situated at Grain Market, Mandi Guruharsahai. Bounded as surrounded by:- North: 16'-6" Road; South: 16'-6" Other Shop; East: 50'-0" Shop No. 96; West: 50'-0" Shop No. 98.	Total liabilities as on 22.02.2023: Rs. 33,89,677/- together with further intt. & expenses.	Rs. 18,50,000/-	Rs. 1,85,000/-	209272434 CNRB0005539 PHYSICAL POSSESSION
7.	Canara Bank, Kotkapura Branch, Ms. Ashu Khandalwal, Chief Manager, M.: 9592292104, E-mail: cb2104@canarabank.com Borrowers:- (1) M/s Lakshita International, through its Proprietor Amit Mittal, Street No. 2, Baba Fani Nagar, Opposite Green Enclave, Sikhana Wala Road, Kotkapura Faridkot - 151204 (2) Sh. Amit Mittal S/o Gaur Shankar, Aggarwal Street, Near Ishu Model School, Adarsh Nagar, Kotkapura (3) Anju Mittal W/o Gaur Shankar Mittal, Aggarwal Street, Prem Nagar, Kotkapura (4) Smt Jyoti Mittal W/o Amit Mittal, House No. 1291 Aggarwal Street, Near Ishu Model School, Adarsh Nagar, Kotkapura-151204 (5) Sh. Ramesh Arora S/o Chander Bhan Arora, 226, Kamal Cinema Gali, Bathinda.	Land measuring 460 Sq. Yards detailed as under:- (a) Land measuring 307 Sq. Yards (307/139543) share out of land 230 Kanal 13 Marlas bearing Khawat No. 337 Khatauni No. 721 to 729/1, Khasra No. 231/2/19-1, 244/16-0, 252/16-0, 248/16-0, 249/16-0, 250/16-0, 259/16-0, 260/16-0, 261/17-4, 254/16-0, 255/16-0, 256/16-0, 270 Min/6-19, 270 Min/6-12, 270 Min/13-11 and Land measuring 153 Sq. Yards (153/68728) share out of land 113 Kanal 12 Marlas bearing Khawat No. 631, Khatauni No. 1208-1209, Khasra No. 234/18-0, 235/18-0, 236/16-0, 237/15-4, 238/14-0, 240/16-0, 239/16-0, area situated at Village Faridkot-I, (Chuga Singh Nagar), Tehsil & Distt. Faridkot, Hadbast No. 75, Jamabandi 2009-2010. Bounded and measuring as on: East by: Sanjeev Kumar measuring 79'; West by: Street measuring 79'; North by: Ashok Kumar measuring 52'; South by: Street measuring 52'; situated in Village Faridkot-I, Tehsil & Distt. Faridkot, within the revenue estate of Tehsil - Faridkot.	Total liabilities as on 22.02.2023: Rs. 25,07,998/- together with further intt. & expenses.	Rs. 7,62,000/-	Rs. 76,200/-	209272434 CNRB0002104 SYMBOLIC POSSESSION

OTHER TERMS AND CONDITIONS: The sale shall be subject to the conditions prescribed in the Security Interest (Enforcement) Rules, 2002 and to the following conditions. a. E-Auction is being held on "AS IS WHERE IS & WHATEVER IS THERE" basis. b. As per banks record, the outstanding dues of the Local Self Government against the property are not known to bank, as no notice received for the same. The Purchaser is liable to incur the dues, if any, c. Auction / bidding shall be only through "Online Electronic Bidding" through the website www.indianbankseaction.com. Bidders are advisable to go through the website for detailed terms before taking part in the e-auction sale proceedings. d. The property can be inspected, with Prior Appointment with Authorised Officer, from 14.03.2023 to 15.03.2023, between 03:00 PM to 05:00 PM i.e. The property will not be sold below the Reserve Price and the participating bidders may improve their offer further during auction process. f. EMD amount of 25% of the Reserve Price is to be deposited by way of Demand Draft in favour of Authorised Officer, Canara Bank of Respective Branch or shall be deposited through RTGS / NEFT / Fund Transfer / Bankers Cheque (any other mode) to credit the Account of Respective Branch of Canara Bank on or before 24.03.2023, upto 5:00 PM. g. Intending bidders shall hold a valid digital signature certificate and e-mail address. For details with regard to digital signature please contact the service provider M/s Canbank Computer Services Ltd., No. 218, J.P. Royale, First Floor, Sampige Road, Malleswaram, and for any property related query may Contact Person: Mr. Pakhare D. D. / Mr. Ramesh T.H., Mobile Number: 9480691777 / 8553643144. E-mail: eauction@ccsl.co.in. Immediately on the same date of payment of the EMD amount the bidders shall approach the said service provider for obtaining digital signature (if not holding a valid digital signature) h. After payment of the EMD amount, the intending bidders should submit a copy of the following documents/details on or before 24.03.2023, upto 5:00 PM, at respective branch of Canara Bank by hand or by email. 1) Demand Draft/Pay order towards EMD amount. If paid through RTGS / NEFT, acknowledgement receipt thereof with UTR No. 2) Photocopies of PAN Card, ID Photo and Address proof. However, successful bidder will have to produce these documents in original to the Bank at the time of making payment of balance amount of 25% of bid amount. 3) Bidders Name. Contact No. Address, E-Mail-id. 4) Bidder's A/c details for online refund of EMD. I. The intending bidders should register their names at portal www.indianbankseaction.com and get their User ID and password free of cost. Prospective bidder may avail online training on E-auction from the service provider M/s Canbank Computer Services Ltd., Contact Person: Mr. Pakhare D. D. / Mr. Ramesh T.H., Mobile Number: 9480691777 / 8553643144. j. EMD deposited by the unsuccessful bidder shall be refunded to them within 2 days of finalization of sale. The EMD shall not carry any interest. k. Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of Rs. 10,000/-. The bidder who submits the highest bid (not below the Reserve price) on closure of "Online" auction shall be declared as successful bidder. Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor. l. The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaring him/hers as the successful bidder and the balance within 15 days from the date of confirmation of sale by the secured creditor. If the successful bidder fails to pay the sale price within the period stated above, the deposit made by him/her shall be forfeited by the Authorised Officer without any notice and property shall forthwith be put up for sale again. l. All charges for conveyance, stamp duty and registration charges etc., as applicable shall be borne by the successful bidder only. m. Where the sale consideration, of the property to be transferred is Rs. 50.00 Lacs and above the successful bidder will have to deduct Tax Deducted at Source) TDS @ 1% on the sale proceeds and deposit the same by furnishing the Challan in Form 26QB and submit the original receipt of TDS Certificate to the Bank. n. The sale of Movable Assets are subject to applicable GST over and above the sale price. o. Authorised Officer reserves the right to postpone / cancel or vary the terms and conditions of the e-auction without assigning any reason therefor. p. For further details contact Respective Branch or the service provider M/s Canbank Computer Services Ltd., Contact Person: Mr. Pakhare D. D. / Mr. Ramesh T.H., Mobile Number: 9480691777 / 8553643144 or Canara Bank's website www.canarabank.com. For detailed terms & conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com).

SPECIAL INSTRUCTION / CAUTION

Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Canara Bank nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder or vendor in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up, power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 30 DAYS SALE NOTICE (AS PER AMENDMENT TO SECURITY INTEREST RULES 2002 WHICH CAME TO INTO EFFECT FROM NOVEMBER 2016) UNDER THE SARFAESI ACT 2002

Date: 24.02.2023 Place: Chandigarh AUTHORISED OFFICER, Canara Bank

MUNICIPAL CORPORATION CHANDIGARH
PUBLIC NOTICE

As per the provision of Section 105 (1) and (2) of the Act 1994, a notice of transfer or devaluation of land and building shall be given within three months from the date of execution of the instrument of the transfer or after its registration, if it is registered, or after the transfer is affected and within six months from the date of death of the owners. The person to whom the property is transferred or the person on whom the title of deceased devolves are under statutory obligation to inform the Municipal Corporation, Chandigarh through said notice failing which penalty shall be levied as per the provisions of law.

It is hereby notified for the information of General Public / owners of Commercial, Industrial and Institutional as well as Residential Lands & Buildings falling within the limits of Municipal Corporation, Chandigarh that one time relaxation in fine / charges in legacy pending cases hereby granted (for a period of two months to give notice) with regard to change of title of ownership. All concerned seeking the relaxation shall give a notice / representation in writing to Tax Branch, Municipal Corporation, Chandigarh within two months alongwith valid proof and property details failing which they shall not be entitled to seek any relaxation in fine / charges. This is only one time relaxation for all legacy cases without any daily fine / charges which was earlier being imposed @ Rs. 10/- per day as mentioned under column 4 in 1st and 2nd category of third schedule of Punjab Municipal Corporation Act 1976 as extended to the Union Territory, Chandigarh by the Punjab Municipal Corporation Act (Extension to Chandigarh) Act 1994.

Note : applicable only in legacy pending cases. Applicable from 20.1.2023 to 19.3.2023. After the expiry of this period, charges as per notification will be levied.

Commissioner
Municipal Corporation Chandigarh

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-3)
GROUND FLOOR, S.C.O. 33-34-35, SECTOR 17-A, CHANDIGARH
(Additional space allotted on 3rd & 4th Floor also)

Case No. : OA/826/2021
Summons under Sub-Section (4) of section 19 of the Act, read with Sub-rule (2A) of rule 5 of the Debts Recovery Tribunal (Procedure) Rules, 1993. Exh. No. 10598
PUNJAB NATIONAL BANK
VS.
VEERPAL KAUR

To,
(1) Veerpal Kaur D/W/S/O Sh. Jagga Singh, R/o House No. 42, Village Baghuwala, Tehsil Ferozepur, District Ferozepur, Punjab.

SUMMONS

WHEREAS, OA/826/2021 was listed before Hon'ble Presiding officer/Registrar on 07.09.2022.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 21,84,894.05 (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 22.03.2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this tribunal on this dated 23.02.2023.

NORTHERN RAILWAY
E-Tender Notice

Sr.DEN-I/FZR acting for and on behalf of The President of India invites open tenders (E-Tenders) against below titled tenders and available on www.ireps.gov.in with closing date-21.03.2023 up to 15:00 Hrs. Bidders will be able to submit their original/revised bids up to closing date and time only. Manual offers are not allowed against this tenders, and any such manual offer received shall be ignored. Contractors are allowed to make payments against this tender towards tender document cost and earnest money only through only payment modes available on www.ireps.gov.in in portal like net banking, debit card, credit card etc. Manual payments through Demand draft, Banker Cheque, Deposit receipts, FDR etc. are not allowed. For more information logon to www.ireps.gov.in

Tender Type	Tendering Section	Bidding System
Open	Works	Single Bid System
Date of Uploading Tenders	Bid Starting Date	Bid Closing Date/Time
24.02.2023	07.03.2023	21.03.2023/ 15:00 Hrs.

S.No.	Tender No.	Details of Tender
1.	448-2022-23-JRC-DRM-FZR	Provision of basic amenities like toilets, benches, sheds, watering facilities for merchants and other miscellaneous improvement works at Jalandhar City and Kartarpur Railway Stations on JUC-ASR Section.
	Advertised Value (Rs.)	Earnest Money
	90,26,184.42/-	1,80,500/-
	Validity of Offer	Period of Completion
	60 Days	08 Months
	Similar nature of work:- "Any civil work other than track work."	
2.	449-2022-23-PLMX-DRM-FZR	Renovation of ORH PLMX in the section of SSE/W/PLMX under ADEN/PLMX.
	Advertised Value (Rs.)	Earnest Money
	29,99,294.67/-	60,000/-
	Validity of Offer	Period of Completion
	60 Days	06 Months
	Similar nature of work:- "NIL"	
3.	450-2022-23-PLMX-DRM-FZR	Replacement of existing Office and Barrack Accommodation for protection force at Kangra Railway Station on PTK-JDNX section under ADEN/PLMX.
	Advertised Value (Rs.)	Earnest Money
	1,06,12,639.15/-	2,03,100/-
	Validity of Offer	Period of Completion
	60 Days	10 Months
	Similar nature of work:- "Any civil work other than track work."	
4.	451-2022-23-PTK-DRM-FZR	Resurfacing of Platform no. 1, 2 & 3 at Pathankot Railway Station under ADEN/IPTK.
	Advertised Value (Rs.)	Earnest Money
	1,89,99,985.50/-	2,45,000/-

